



# The Bihar Gazette

## EXTRA ORDINARY

### PUBLISHED BY AUTHORITY

**01 SHRAVAN 1946(S)**

**(NO.PATNA 683) PATNA, TUESDAY, 23<sup>RD</sup> JULY 2024**

**PATNA HIGH COURT**

**NOTIFICATION**

**23<sup>rd</sup> July, 2024**

**No. X-06-2024-668(R)/A.D. Rules.**—In exercise of the powers conferred under **Article 229(2) of the Constitution of India**, the Chief Justice of the High Court of Judicature at Patna has been pleased to make the following amendment in the **Patna High Court I.T. Technical Cadre Rules, 2021**.

**1. Short title and commencement—**

- (i) These Rules shall be called the **Patna High Court I.T. Technical Cadre (Second Amendment) Rules, 2024**.
- (ii) It shall come into force with immediate effect and shall apply to such vacancies accrued before and after the amendment.

**2. Amendment in Rule 7 (Method of Selection)**—In clause (c) under Rule 7, amendment by way of substitution is made in the following manner:-

<b>Existing</b>	<b>After amendment by way of substitution in its entirety</b>
(c) The merit of a candidate shall be determined on the basis of a written/online examination as well as an interview. A maximum of 15% of the total marks of the written/online examination may be awarded in the interview.	(c) The merit of a candidate shall be determined on the basis of written examination, Trade/ Skill Test/ Work Proficiency Test and Interview. A Maximum of 15% of total marks of written examination and Trade/ Skill Test/ Work Proficiency Test may be allocated for the Interview. If the number of applicants is on the higher side, they will be shortlisted through screening or preliminary test. However, the

Existing	After amendment by way of substitution in its entirety
	Chief Justice may prescribe any other mode or method of selection.

**3. Amendment in Rule 8 (Scheme of Examination)**—Rule 8 is substituted in the following manner:-

Existing	After amendment by way of substitution in its entirety
8. The scheme of Examination for direct recruitment shall be divided into two parts, namely, Part-I (Written / Online Examination) and Part-II (Interview).	8. The scheme of Examination of direct recruitment shall be divided into three parts, namely, Part-I (Written Examination), part-II (Trade/ Skill Test/ Work Proficiency Test) and Part-III (Interview).

**By order of the Court,  
Pradeep Kumar Malik,  
Registrar General.**

**AFTER AMENDMENT**  
**THE PATNA HIGH COURT I.T. TECHNICAL CADRE RULES IN THE**  
**ESTABLISHMENT OF PATNA HIGH COURT**

In exercise of the power conferred under Article 229(2) of the Constitution of India, the Chief Justice is pleased to make the following rules regulating the appointment and other conditions of service relating to various posts of the I.T. Technical Cadre in the High Court of Judicature at Patna.

**GENERAL**

1. **SHORT TITLE AND COMMENCEMENT** :-

- a) These rules may be called the Patna High Court I.T. Technical Cadre Rules, 2021.
- b) They shall come into force from the date of their publication in the Official Gazette.
- c) The service conditions of the officials of this cadre shall be governed by The Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and Other Conditions of Service and Conduct) Rules, 2021.

2. **DEFINITIONS** :-

In these rules, unless the context otherwise requires –

- a) **‘Appointing Authority’** means the Chief Justice, or such other Judge or Officer of the High Court as the Chief Justice may authorise.
- b) **‘Cadre’** means the I.T. Technical Cadre.
- c) **‘Chief Justice’** means the Chief Justice of the Patna High Court.
- d) **‘High Court’** means the Patna High Court.
- e) **‘Prescribed’** means prescribed by these rules.
- f) **‘Recognized University’** means any University incorporated by law in India or any other University/Institution which is declared by the Chief Justice to be a recognized University for the purposes of these rules.
- g) **‘Year’** means a calendar year.
- h) words and phrases not defined herein shall take their meaning from the Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and Other Conditions of Service and Conduct) Rules, 2021.

**CADRE**

3. **CADRE OF SERVICE** .—The I.T. Technical Cadre shall form an independent and separate cadre. The strength of the cadre and the number of posts therein shall be as specified in Schedule-I appended to these rules, which may be altered from time to time.

4. **QUALIFICATIONS AND RECRUITMENT** :-

- a. The minimum requisite qualifications for the purposes of direct recruitment to the posts in the cadre shall be from an institution duly recognized by the Central Government, State Government or such regulatory body as may have been vested with powers for this purpose, and as specified in Schedule-II appended to these rules, which may be altered from time to time.
- b. The mode of appointment and requisite experience for the posts in the cadre shall be as specified in Schedule-III appended to these rules, which may be altered from time to time.

5. **AGE & RESERVATION**.—The criteria for age and reservation in matters of appointment shall be in accordance with The Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and Other Conditions of Service and Conduct) Rules, 2021.

### **PROCEDURE FOR RECRUITMENT**

6. **DETERMINATION OF VACANCIES**.— The appointing authority shall, as on the 1<sup>st</sup> day of January of each year, determine the number of vacancies to be filled during the course of the year of recruitment, as also the number of vacancies to be reserved for candidates belonging to the Scheduled Castes, Scheduled Tribes and other categories under rule 5 above.

7. **METHOD OF SELECTION** :-

- a. The appointing authority may make the selection under these rules, or may appoint a selection committee to do so.
- b. The appointing authority or the selection committee, as the case may be, may specify the syllabus for the written examination and the procedure to be followed for the selection.
- c. The merit of a candidate shall be determined on the basis of written examination, Trade/ Skill Test/ Work Proficiency Test and Interview. A Maximum of 15% of total marks of written examination and Trade/ Skill Test/ Work Proficiency Test may be allocated for the Interview. If the number of applicants is on the higher side, they will be shortlisted through screening or preliminary test. However, the Chief Justice may prescribe any other mode or method of selection.
- d. If two or more candidates secure equal marks in the aggregate, the candidate securing highest marks in the written examination will be placed highest in the merit list. If the marks secured in the written examination are also equal, the candidate senior in age will be placed highest.
- e. The panel prepared upon selection shall be valid for one year from the date of declaration of results or until the next selection, whichever is earlier.

8. **SCHEME OF EXAMINATION**.— The scheme of Examination of direct recruitment shall be divided into three parts, namely, Part-I (Written Examination), part-II (Trade/ Skill Test/ Work Proficiency Test) and Part-III (Interview).

### **APPOINTMENT, PROBATION, CONFIRMATION AND SENIORITY**

9. **APPOINTMENT AND PROBATION** :-

- a. Appointments shall be made in accordance with the merit list prepared at the time of selection.
- b. In the direct recruitment process, preference shall be given to candidates with work experience in the High Court.
- c. A candidate upon his appointment shall be placed on probation for a period of one year.
- d. The appointing authority may, for reasons to be recorded in writing, extend the period of probation by a further period not exceeding one year.
- e. The Senior Programmer, Programmers and Assistant Programmers appointed and serving against sanctioned posts at the time of enforcement of these rules shall be deemed to have been appointed as direct recruitment on the corresponding posts under Schedule-II and they shall be part of the I.T. Technical Cadre.

10. **CONFIRMATION**.— A probationer may be confirmed at the end of the period of probation or extended period of probation if -

- a. his service and conduct are satisfactory;
- b. he is a person of integrity; and
- c. he is otherwise considered fit for confirmation.

11. **SENIORITY** :-

- a. Seniority shall be determined from the date of substantive appointment.
- b. Where members of the service are appointed on the same date, seniority shall be determined according to the merit list prepared at the time of the appointment.
- c. Inter-se seniority shall be decided in accordance with the provisions of The Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and Other Conditions of Service and Conduct) Rules, 2021.
- d. These rules will not affect seniority of members of the service as it existed prior to the date of enforcement of these rules.

12. **PAY, ALLOWANCES AND FACILITIES** :-

- a. The pay-level in each post on the date of commencement of these rules shall be as given in Schedule-I.
- b. The members of the service shall be entitled to such allowances and facilities as are admissible to members of other services in the High Court in the same pay-level.

13. **HIGHER PAY-LEVEL**.— In view of the limited posts in the service and in order to avoid stagnation, the next higher pay-level as applicable shall be granted to the members of the cadre upon completion of 10 years, 20 years and 30 years of service.

14. **RESIDUARY POWERS**.— The Appointing Authority may issue orders in regard to any of the matters incidental or ancillary to these rules from time to time.

**SCHEDULE – I****[See Rule 3]**

<b>S.No.</b>	<b>Name of the Post</b>	<b>Strength</b>	<b>Class</b>	<b>Group</b>	<b>Pay Level</b>
1	Registrar IT-cum-CPC	1	Class I (Gazetted)	A	Level 13
2	Joint Registrar (IT) (Administration)	1	Class I (Gazetted)	A	Level 13
3	Joint Registrar (IT) (Technical)	1	Class I (Gazetted)	A	Level 13
4	O.S.D. (Computerization)	1	Class I (Gazetted)	A	Level 12
5	Deputy Registrar (IT)	2	Class I (Gazetted)	A	Level 12
6	Senior Programmer	1	Class I (Gazetted)	A	Level 11
7	Senior Network Administrator	1	Class I (Gazetted)	A	Level 11
8	Senior Hardware Administrator	1	Class I (Gazetted)	A	Level 11
9	Programmer	4	Class II (Gazetted)	B	Level 9
10	Network Administrator	3	Class II (Gazetted)	B	Level 9
11	Hardware Administrator	3	Class II (Gazetted)	B	Level 9
12	Assistant Programmer	10	Class III (Non-Gazetted)	B	Level 7
13	Network Systems Engineer	12	Class III (Non-Gazetted)	B	Level 7
14	Hardware Systems Engineer	12	Class III (Non-Gazetted)	B	Level 7
15	Technical Assistant	53*	Class III (Non-Gazetted)	C	Level 5

*\* As per the current sanctioned strength of the Hon'ble Judges in Patna High Court.*

**SCHEDULE – II**

[See Rule 4(a)]

<b>S.No.</b>	<b>Name of the Post</b>	<b>Minimum Qualifications For Direct Recruitment</b>
1	Senior Programmer	M.C.A./B.Tech./B.E. in Computer Science & Engineering
2	Programmer	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
3	Network Administrator	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
4	Hardware Administrator	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
5	Assistant Programmer	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
6	Network Systems Engineer	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
7	Hardware Systems Engineer	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
8	Technical Assistant	B.C.A. / I.T.I. / Diploma holder from a Polytechnic in Computer Science & Engineering / Electronics & Telecommunication / Electronics & Communication

**SCHEDULE – III**

[See Rule 4(b)]

<b>S.No.</b>	<b>Name of the Post</b>	<b>Mode of Appointment</b>	<b>Eligible Persons</b>
1	Registrar IT-cum-CPC	On Deputation	An Officer of the Bihar Superior Judicial Service in the rank of District and Sessions Judge OR an Additional District and Sessions Judge as may be authorized by the Chief Justice.
2	Joint Registrar (IT) (Administration)	On Deputation	An Officer of Bihar Superior Judicial Service in the rank of Additional District and Sessions Judge.
3	Joint Registrar (IT) (Technical)	By Promotion	By selection from Deputy Registrar (IT) on Merit-cum- Seniority basis with at least 7 years of satisfactory service in such capacity.
4	O.S.D. (Computerization)	On Deputation	An Officer of Bihar Judicial Service in the rank of Civil Judge (Senior Division).
5	Deputy Registrar (IT)	By Promotion	By selection from Senior Programmer/ Senior Network Administrator/ Senior Hardware Administrator on Merit-cum-Seniority basis with at least 5 years of satisfactory service in such capacity.
6	Senior Programmer	By Promotion/ By Direct Recruitment	By selection from Programmer on Merit-cum-Seniority basis with at least 5 years of satisfactory service in such capacity OR if such Programmer be not available, by direct recruitment of persons with minimum experience of 5 years in the relevant field.
7	Senior Network Administrator	By Promotion	By selection from Network Administrator on Merit-cum-Seniority basis with at least 5 years of satisfactory service in such capacity.
8	Senior Hardware Administrator	By Promotion	By selection from Hardware Administrator on Merit-cum-Seniority with at least 5 years of satisfactory service in such capacity.

S.No.	Name of the Post	Mode of Appointment	Eligible Persons
9	Programmer	By Promotion / By Direct Recruitment	By selection from Assistant Programmer on Merit-cum- Seniority basis with at least 5 years of satisfactory service in such capacity. OR if such Assistant Programmer be not available, by direct recruitment of persons with a minimum experience of 3 years in the relevant field.
10	Network Administrator	By Promotion/ By Direct Recruitment	By selection from Network Systems Engineer on Merit- cum-Seniority basis with at least 5 years of satisfactory service in such capacity OR if such Network Systems Engineer be not available, by direct recruitment of persons with a minimum relevant experience of 3 years.
11	Hardware Administrator	By Promotion / By Direct Recruitment	By selection from Hardware Systems Engineer on Merit- cum-Seniority basis with at least 5 years of satisfactory service in such capacity. OR if such Hardware Systems Engineer be not available, by direct recruitment of persons with a minimum relevant experience of 3 years.
12	Assistant Programmer	[A] By Direct Recruitment  [B] By Promotion / By Direct Recruitment	[A] 75% of the posts by direct recruitment of persons with a minimum relevant experience of 1 year. [B] 25% of the posts by promotion of Technical Assistant with minimum 5 years of service in the cadre on the basis of Merit-cum- Seniority OR if such Technical Assistant be not available, by direct recruitment
13	Network Systems Engineer	[A] By Direct Recruitment  [B] By Promotion / By Direct Recruitment	[A] 75% of the posts by direct recruitment of persons with a minimum relevant experience of 1 year.  [B] 25% of the posts by promotion of Technical Assistant with minimum 5 years of service in the cadre on the basis of Merit-cum-Seniority OR if such Technical Assistant be not available, by direct recruitment

<b>S.No.</b>	<b>Name of the Post</b>	<b>Mode of Appointment</b>	<b>Eligible Persons</b>
14	Hardware Systems Engineer	[A] By Direct Recruitment  [B] By Promotion / By Direct Recruitment	[A] 75% of the posts by direct recruitment of persons with a minimum relevant experience of 1 year.  [B] 25% of the posts by promotion of Technical Assistant with minimum 5 years of service in the cadre on the basis of Merit-cum-Seniority OR if such Technical Assistant be not available, by direct recruitment
15	Technical Assistant	By Direct Recruitment	By direct recruitment of persons with a minimum relevant experience of 1 year.

**Note:**—Wherever vacant posts are required to be filled up by way of direct recruitment and promotion in a specified proportion, the number of appointments to be made by way of direct recruitment shall first be ascertained. Any resulting fractional number shall be added to the number of appointments to be made by way of promotion. The specified proportion shall accordingly stand modified to that extent.

**PRADEEP KUMAR MALIK,**  
*Registrar General.*

**PUBLISHED AND PRINTED BY THE SUPERINTENDENT,  
BIHAR SECRETARIAT PRESS, PATNA,  
BIHAR GAZETTE (EXTRA) 683—571+100  
Website:<http://egazette.bih.nic.in>**